

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No. 377 of 2012

(Arising out of Order-in-Appeal No. 21/SLG/2012 dated 03.05.2012 passed by Commissioner of Central Excise (Appeals), Kolkata-IV).

Commissioner of CGST & Central Excise, Siliguri,
C.R. Building 4th Floor, Haren Mukherjee Road,
Hakim para, Siliguri-734001.

..Appellant

VERSUS

M/s G. Fashion,
236/415/1, Hill Cart Road,
Siliguri-734001.

...Respondent

..

APPEARANCE :

Shri A. Roy, Authorized Representative for the Appellant
None, for the Respondent

CORAM:

HON'BLE MR. P. K. CHOUDHARY MEMBER (JUDICIAL)
HON'BLE MR. K. ANPAZHAKAN MEMBER (TECHNICAL)

FINAL ORDER No...75450/2023

DATE OF HEARING : 17.05.2023

DATE OF DECISION : 17.05.2023

PER Bench :

When the matter was called Shri A. Roy, Authorized Representative appeared on behalf of the Revenue. None appeared on behalf of the Respondent.

2. On perusal of records, we find that the amount involved in the present case is below the monetary limit of Rs.50.00 Lakhs which has been notified vide Board's Instruction being F.No.390/Misc./116/2017-JC dated 22nd August, 2019. Accordingly, the Appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open court)

Sd/-
(P.K. Choudhary)
Member (Judicial)

Sd/-
(K. Anpazhakan)
Member (Technical)

T.K.